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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ CS(OS) 660/2022

MRS. RENU GUPTA & ORS.

.....Plaintiff

Through: Mr. Karan Malhotra, Adv. (E-mail: [aditya.malhotra87@gmail.com](mailto:aditya.malhotra87@gmail.com))  
(through VC)

versus

MRS. KAMLA DHINGRA & ORS.

.....Defendant

Through: Mr. T.K. Tiwari, Advocate for all  
defendants with D-2 in person.

**CORAM:**  
**JOINT REGISTRAR (JUDICIAL) SH. DEVENDER**  
**KUMAR GARG (DHJS)**

**ORDER**  
**23.01.2023**

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**CS(OS) 660/2022; IA. No.17406/2022 (u/O XXXIX Rules**  
**1 & 2 of CPC) & I.A. No. 17408/2022 (u/S 149 CPC)**

1. It is submitted that the matter and captioned IAs are coming up for hearing before the Hon'ble Court on 27.04.2023.
2. As per office noting, written statement filed vide diary no. 2052524 dated 17.01.2023 and no.2052506 dated 13.12.2022 were returned under objection. Let needful be done in this regard.
3. Office noting further reveals that vakalatnama was filed on behalf of defendants no.1, 3 to 5, 7 and 9 vide diary no. 1924957/2022.
4. Office noting also shows that another vakalatnama was also filed on behalf of defendants no.1 to 9 vide diary



no.2052504 dated 13.11.2022.



5. Office notice also shows that documents were also filed on behalf of defendants on 24.11.2022 and 07.01.2023.
6. Office noting further indicates that original documents and court fees were filed on behalf of the plaintiff on 18.11.2022.
7. At request of Ld. Counsel for defendants, the defendants may file physical copy of court fees.
8. The plaintiff may file replication alongwith affidavit of admission/denial of documents as per law.
9. Let the pleadings be completed as per law.
10. Re-notify the matter for completion of pleadings and further proceedings on **20<sup>th</sup> April, 2023.**

**DEVENDER KUMAR GARG (DHJS)  
JOINT REGISTRAR (JUDICIAL)**

**JANUARY 23, 2023/v**

*Click here to check corrigendum, if any*